

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4441/2005

(From the judgement and order dated 11/07/2005 in HCP No.89/2005
of the HIGH COURT OF MADRAS)

A. MAIMOONA

Petitioner(s)

VERSUS

STATE OF T.N. & ORS.

Respondent(s)

(With office report)

(FOR FINAL DISPOSAL)

WITH

SLP(Crl.) NO.4611 of 2005

(With office report)

(FOR FINAL DISPOSAL)

Date: 05/12/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. V.G. Pragasam,Adv.

For Respondent(s) Mr. B.R. Handa, Sr.Adv.

Mr. Navin Prakash,Adv.

Ms. Sushma Suri,Adv.

Mr. S. Balakrishna, Sr.Adv.

Mr. S.N. Jha,Adv.

Mr. K.K. Misra,Adv.

Mr. Subramonium Prasad,Adv.

UPON hearing counsel the Court made the following

O R D E R

Arguments heard.

Judgment reserved.

(A.S. BISHT)

(PUSHAP LATA BHARDWA

COURT MASTER

COURT MASTER

J)